

PAPERS LAID ON THE TABLE  
CENTRAL GOVERNMENT CONVERSION  
LOANS

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table a statement indicating the result of the Central Government conversion loans floated in April, 1964. [Placed in Library. See No. LT-2781/64].

EMPLOYEES PROVIDENT FUNDS (EIGHTH  
AMENDMENT) BILL

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1964 published in Notification No. G. S.R. 262 dated the 22nd February, 1964, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-2782/64].

ESTIMATES COMMITTEE

MINUTES OF SUB-COMMITTEE

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table a copy of the Minutes of the sittings of Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the Sitting of the Estimates Committee relating to the Forty-ninth Report on the Ministry of International Trade—State Trading Corporation of India Limited, New Delhi (Reports and Accounts).

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 the Rules Procedure and Conduct of Business in the Rajya Sabha, I am directed to

enclose a copy of the Drugs and Cosmetics (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 21st April, 1964".

DRUGS AND COSMETICS (AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY  
RAJYA SABHA

Secretary: I lay on the Table of the House the Drugs and Cosmetics (Amendment) Bill, 1964, as passed by the Rajya Sabha.

12.16. hrs.

APPROPRIATION (NO. 3) BILL

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri T. T. Krishnamachari, I beg to move\*:-

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

\*Moved with the recommendation of the President.

**Mr. Speaker:** Now we shall take up clause-by-clause consideration of the Bill. The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shrimati Tarkeshwari Sinha:** Sir, I beg to move:

"That the Bill be passed".

**Mr. Speaker:** The question is:

"That the Bill be passed".

*The motion was adopted.*

12.17 hrs.

**CONSTITUTION (SEVENTEENTH AMENDMENT) BILL—Contd.**

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Bibudhendra Misra on the 25th April, 1964, namely :—

"That the Bill further to amend the Constitution of India, as reported by the Joint Committee, be taken into consideration".

Shri Kashi Ram Gupta may continue his speech.

**Shri Hari Vishnu Kamath** (Hoshangabad): How much time is left?

**Mr. Speaker:** Out of 8 hours for general discussion, 2 hours and 35 minutes have been taken away and 5 hours and 25 minutes remain.

**Shri Hari Vishnu Kamath:** The whole day.

**Mr. Speaker:** A query has been made whether voting would take place today.

**Shri Hari Vishnu Kamath:** Tomorrow.

**Mr. Speaker:** I cannot give any undertaking. If it collapses, how can I postpone it? If there are hon. Members to speak, certainly it will take place tomorrow; but if there are no Members to speak on the Bill then certainly they ought to remain ready for that.

**Shri Nambiar** (Tiruchirapalli): It is not likely to collapse. There are so many speakers.

**Mr. Speaker:** Very well; then, I am not curtailing the time.

श्री काशी राम गुप्त (अलवर) : अध्यक्ष महोदय, मैं परसों बता रहा था कि आसाम का अधिकतम भूमि-सीमा निर्धारण अधिनियम एक ऐसा अधिनियम है, जिस को सुप्रीम कोर्ट ने भी ठीक माना है। प्रदेश सरकारों को चाहिये था कि वे अपने अपने अधिनियम उनके अनुकूल बनाती और इस प्रकार से नवें शिड्यूल में उन कानूनों को लाने का प्रयत्न न किया जाता। माननीय सदस्य जिस जिस प्रदेश से आये हैं— और जो कांग्रेस दल से सम्बन्धित हैं — उन का यह कर्त्तव्य था कि वह की सरकारों पर इस बारे में जोर डालते। किन्तु वे लोग ऐसा करते नहीं हैं और यहां आ कर प्रलाप करते हैं।

कांग्रेस दल से सम्बन्धित माननीय सदस्यों ने बार-बार इस बात को कहा है कि भूमि की जो कीमत मिले, वह बाजार-दर पर मिलनी चाहिये। मैं निवेदन करूंगा कि भूमि-सुधार कानून का मतलब ही यह है कि फालतू जमीन शरीकों को दी जायेगी और इस लिये ऐसी जमीन के लिये बाजार दर का प्रश्न पैदा नहीं होता है। उन माननीय सदस्यों को यह चाहिये था कि योजना आयोग ने जो यह नीति अपनाई है कि किसी व्यक्ति के पास केवल उतनी जमीन रहे, जिस से ३६०० या ४००० रुपये की आमदनी हो सके, उस में वे संशोधन कराते और अपनी अपनी प्रदेश-सरकारों पर दबाव डालते कि यह सीमा-निर्धारण उचित और ठीक होना चाहिये।